

32

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Application No. 384 & 456./ (MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.01.2018

NAME OF THE PARTIES: M/s. Birla Cotsyn (India) Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
32	Vipin Varnhawat	CFO	Varkhawat
	Birla Cotsyn (I) Ltd.		

ORDER

Application No. 386, 456/73(4)/NCLT/MB/MAH/2017

For the Company has stated that they already made payment to the Applicant Depositor, this Bench hereby directs the company to file affidavit with proof showing that payment has been made to the Applicant Depositor.

List this matter on 02.02.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)